(d) the amount disbursed for the period April-December, 1981 on the said scheme?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) (a) The Government by Notification dated 26th September, 1980 constituted a small High Powered Committee for formulation and implementation of comprehensive legal aid schemes, under the Chairmanship of Shri Justice P. N. Bhagwati Judge of the Supereme Court. The Committee has formulated a Model Scheme. Legal Aid and Advice Schemes have not been introduced on the basis of the Model Scheme in all the States. The States of Andhra Pradesh, Gujarat, Karnataka, Maharashtra, Orissa, Punjab, Tamil Nadu, Uttar Pradesh and the Union Territory of Delhi have constituted State Legal Aid & Advice Boards on the basis of the aforesaid Model Scheme. The States of Assam, Bihar, Haryana, Himachal Pradesh, Jammu & Kashmir, Kerala, Madhya Pradesh, Manipur, Rajasthan, Uttar Pradesh, West Bengal and Union Territories of Dadra and Nagar Haveli, Goa, Daman & Diu and Pondicherry have legal Aid Schemes of their own.

(b) There are State Boards and voluntary organisations in many of the States engaged in the work of legal aid to the indigent. The statistics as to total number of cases taken up by them are not available with the Central Government.

(c) An amount of Rs. 50 lakhs was earmarked for legal aid in the Central Government Budget for the financial year 1981-82.

(d) From April to December 1981, the following grants-in-aid have been disbursed out of the Central Government funds;

		Amount Rs.
1.	Supreme Court Legal Aid Committee, New Delhi	1,00,000
2.	U.P. Legal Aid & Advice Board, Luckow	61,500
3.	Gujarat State Legal Aid Committee Ahmedabad	15,500
4.	Punjab University, Chandigarh.	3,500
		1,80,500

In addition, the following grants-in-aid sanctioned during the year 1980-81 were also disbursed in the month of September, 1981 :—

		Rs.
1.	Supreme Court Legal Aid Committee	25,000
2.	Committee for Advancement of Legal Literacy, Bombay	10,000
3.	Lawyers' Collective Bombay	10,000
4.	U.P. Legal Aid & Advice Board, Lucknow	5,000
		50,000

उत्तर प्रदेश में नए टेलीफोन कनेक्शनों के लिए विचाराधीन आवेदन-पत्र

2674. **श्री निहाल सिंह :** क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के प्रत्येक टेलीफोन एक्सचेंज में नए टेलीफोन कनेक्शनों के कितने आवेदन-पत्र विचाराधीन हैं ;

(ख) क्या वर्तमान सुविधाओं का विस्तार करने के लिए कोई कार्यक्रम शुरू किया गया है ; और

(ग) नए कनेक्शनों के लिए ऐसे आवेदन पत्रों की तारीखें क्या हैं और उन्हें कब तक निपटा दिया जाएगा ?

संचार मन्त्रालय में राज्य मन्त्री (श्री योगेन्द्र मकवाना) : (क) उत्तर प्रदेश में दि० 1-2-82 को प्रतीक्षा-सूची में आवेदन-

पत्रों की संख्या 24744 थी। 27 मुख्य एक्सचेंजों का एक्सचेंजवार ब्यौरा संलग्न विवरण में दिया गया है।

(ख) जी हां।

(ग) प्रतीक्षा-सूची के 24744 आवेदकों के पंजीकरण की तारीखों की संख्या अत्यधिक है और यहां दे पाना सम्भव नहीं है। ये ब्यौरे प्रत्येक एक्सचेंज के प्रतीक्षा सूची रजिस्टर में उपलब्ध हैं तथापि ऊपर (क) में बताए गए मुख्य एक्सचेंजों की सामान्य प्रतीक्षा सूची के निपटान की तारीख अनुबंध में दर्शायी गई है। ऐसी आशा है कि वर्तमान प्रतीक्षा सूची के अधिकांश आवेदकों को छठी योजना के अन्त तक टेलीफोन कनेक्शन प्रदान कर दिए जाएंगे।

विवरण

उत्तर प्रदेश के मुख्य एक्सचेंजों की प्रतीक्षा सूची और निपटान की तारीखें

क्रम सं०	एक्सचेंज	1-1-82 की प्रतीक्षा सूची	सामान्य प्रतीक्षा सूची के निपटान की तारीख
1.	**लखनऊ टेलीफोन प्रणाली**		
	(i) कैसर बाग	1761	30-7-79
	(ii) चन्दरलोक	480	27-9-78
	(iii) चौक	138	14-7-80
	(iv) आलम बाग	412	9-3-79
2.	**कानपुर टेलीफोन प्रणाली**		
	(i) माल रोड	2174	25-1-79
	(ii) बेनाझावर	1499	22-11-79
	(iii) लाजपतनगर	639	25-1-79
	(iv) सर्वोदयनगर	55	18-3-81
	(v) किदवईनगर	335	16-11-79
3.	आगरा	2090	25-4-78
4.	वाराणसी	1749	12-1-78
5.	अलीगढ़	523	11-9-78
6.	इलाहाबाद (स्ट्राउजर)	352	26-7-79
	इलाहाबाद (क्रासवार)	831	6-4-79
7.	बरेली	853	16-8-78
8.	देहरादून	972	20-12-78
9.	फिरोजाबाद	124	14-4-79
10.	गोरखपुर	277	13-1-79
11.	हलद्वानी	84	6-2-81
12.	हरिद्वार	46	1-9-81
13.	झांसी	180	6-9-79
14.	मथुरा	563	10-6-78
15.	मेरठ	1745	18-2-77
16.	मुरादाबाद	1319	2-4-78
17.	मुजफ्फर नगर	272	27-7-79
18.	सहारनपुर	1216	14-3-77
19.	शाहजहांपुर	153	10-6-78
	योग :	20841	

Setting up Petro-Chemical Complex in Bharuch District

2675. SHRI R.P. GAEKWAD: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:—

(a) whether the Central Government have given their clearance to the Gujarat Government to set up third Petro-Chemical Complex in Bharuch District ; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) and (b). Government have decided in principle to set-up a gas based Petro-chemical Complex at Kavas in